

CENTRAL ELECTRICITY REGULATORY COMMISSION  
Fourth Floor, Chanderlok Building, 36, Janpath, New Delhi-110001  
Ph:23353503. Fax: 23753920

Petition No. 242/TT/2015

Dated :31.08.2016

To

The Executive Director  
Southern Regional Load Despatch Centre  
29, Race Course Cross Road,  
Bengaluru- 560009

Sub : Application filed under Section 28(4) of the Electricity Act, 2003 and Regulation 6 of the Central Electricity Regulatory Commission (Fee and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2015 for Fees and Charges of Southern Regional Load Despatch Centre for the control period 2014-19.

With reference of above mentioned subject I am directed to state that Clause 4 of Regulation 6 of the Fees and Charges of Regional Load Despatch Centre and other related matters Regulations, 2015 provides that :-

“(4) The concerned RLDC or NLDC, as the case may be, shall within 7 days after making the application, publish a notice of the application in at least two daily newspapers, one in English language and one in Indian modern language, having circulation in each of the States or Union Territories where the users are situated, in the same language as of the daily newspaper in which the notice of the application is published, in the formats give in Appendix II to these regulations.”

Accordingly, you are required to publish notices in newspaper. You are also requested to submit proof of such publication of notices in newspaper latest by 9.9.2016.

sd/-  
(Monojit Sehrawat)  
Assistant Chief (Legal)